**BEFORE THE ADJUDICATING AUTHORITY**
**(NATIONAL COMPANY LAW TRIBUNAL)**
**AHMEDABAD BENCH**
**AHMEDABAD**

**C.P. (I.B) No. 182/9/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
**Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.08.2019**

Name of the Company: Narindra & Narindra Steel Corporation
V/s.
Rajkamal Builders Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|---|---|---|---|---|
| 1. | Rakesh Mukhija | Advocate | Petitioner | |
| 2. | Mr. Narendra Nahata | Partner, Narindra & Narindra Steel Corporation | Petitioner | |
| 3. | VISHAL J. DAVE | Advocates | Respondent | |
| 4. | NIPUN SINGHVI | | | |

## ORDER

The parties are represented through their respective learned counsels.

Learned lawyer appearing on behalf of the Petitioner filed a pursis to withdraw the instant petition.

The permission is granted.

Accordingly, CP(IB) 182/2017 is dismissed as withdrawn.

**CHOCKALINGAM THIRUNAVUKKARASU**
**MEMBER TECHNICAL**

**MANORAMA KUMARI**
**MEMBER JUDICIAL**

Dated this the 14th day of August, 2019

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